

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 17/10/2017.
DATE OF DECISION : 17/10/2017.

Customs Appeal No. 51647 of 2017

[Arising out of the Order-in-Original No. SRB/COMM/ACE/16/2017 dated 30/03/2017 passed by The Commissioner of Customs (Import), New Customs House, New Delhi.]

M/s Crown Milk Specialities Pvt. Ltd.

Appellant

Versus

CC, New Delhi

Respondent

Appearance

Shri Deepak Gupta, Advocate – for the appellant.

Shri Sanjay Jain, Authorized Representative (DR) – for the Respondent.

CORAM: **Hon'ble Shri Justice Dr. Satish Chandra, President**
Hon'ble Shri B. Ravichandran, Member (Technical)

Final Order No. 57337/2017 Dated : 17/10/2017

Per. Justice (Dr.) Satish Chandra :-

The learned Counsel for the appellant submits that appellant is not in a position to make the mandatory pre-deposit due to the financial constraints. To that extent, he submits the affidavit.

2. After hearing the learned Counsel for the appellant, it appears that the mandatory pre-deposit has not been made. As such the appeal could not be proceeded with.

3. In view of above, the appeal is dismissed in limine.

(Order dictated and pronounced in the open court.)

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

PK